

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 102  
CP (CAA)/61/ND/2024

**IN THE MATTER OF:**  
**Saundarya Builders Private Limited**

...APPLICANT

**Section**  
**U/s 230-232 2nd Motion**

**Order delivered on 16.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant:**Adv. Kartikeya Goel.

**For the RD** :Adv Aakash Sharma

**For the OL** :

**For the IT Department** :

**ORDER**

This is a second motion petition filed under Section 230-232 of the Companies Act, 2013.

Heard the Ld. counsel on behalf of the Petitioner. Issue notice to the Regional Director of Ministry of Corporate Affairs, RoC, Official Liquidator and the concerned Assessing Officer of the Income Tax Department for filing their response and appearance. Notice be issued by all means and proof of service be filed. Further, notice be also published in the newspapers "Business Standard" (English), Delhi Edition & "Business Standard" (Hindi), Delhi Edition. List the matter on **19.09.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**